

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 18.4.2001

OA No.155/2001

S.S.Tripathi s/o Shri Shiv Govind Tripathi r/o A/12, Van Vihar Colony, Tonk Road, Jaipur, presently working as Director, State Insurance and Provident Fund Department, Rajasthan, Jaipur

.. Applicant

Versus

1. Union of India through the Director of Personnel and Training, Government of India, New Delhi.
2. The State of Rajasthan through the Secretary, Department of Personnel, Secretariat, Jaipur

.. Respondents

Mr. P.P.Mathur, counsel for the applicant

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr. N.P.Nawani, Administrative Member

Order

Per Hon'ble Mr. S.K.Agarwal, Judicial Member

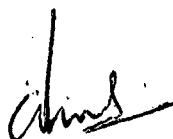
Heard the learned counsel for the applicant.

2. The learned counsel for the applicant submits that the applicant has filed representation for redressal of his grievance, copy of which has also been annexed at Ann.A2 with this OA, but the same has not been disposed of so far. The learned counsel for the applicant seeks to dispose of this OA by giving suitable directions to the respondents to decide/dispose of the representation filed by the applicant by a reasoned and speaking order within a specified period.

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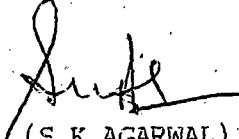
3. In view of above submissions made before us, we direct the respondents to decide/dispose of the representation filed by the applicant dated March, 2001 (copy annexed at Ann.A2), if the same has not already been decided, by a reasoned and speaking order within the period of six weeks from the date of receipt of copy of this order. If the applicant has any grievance after disposal of such representation, he will be at liberty to approach the proper forum, if he is so advised.

4. With the above directions, this Original Application is disposed of at the stage of admission.



(N.P.NAWANI)

Adm. Member



(S.K.AGARWAL)

Judl. Member